

Name of the corporate debtor: Hudli and Sons Metallics Pvt. Ltd.; Date of commencement of Liquidation: 20-06-2024; List of stakeholders as on 31-10-2024

## List of unsecured financial creditors

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of a ny mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	(Amount in ₹) Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee					
1	Sayeedahmad Mirasaheb Hudli		9,17,062.00	8,27,673.00	Unsecured FC	0.00	0.00	0.00	89,389.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
2	Farook Saeed Hudli		16,88,146.00	15,23,595.00	Unsecured FC	0.00		0.00	1,64,551.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
3	Hirabai Hukumchand Jain		7,12,625.00	5,00,000.00	Unsecured FC	0	0.45%	0.00	2,12,625.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

4	Mohd. Abdul Rafay		38,22,600.00	34,50,000.00	Unsecured FC	0	0	0.00	0.00	3,72,600.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
5	Taufiq Sayeed Hudli		15,46,518.00	0.00	Unsecured FC	0	0	0.00	0.00	15,46,518.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
6	Hudli & Sons Industries (Prop Sayeed Hudli)		14,90,690.00	13,45,388.00	Unsecured FC	0	0	0.00	0.00	1,45,302.00	0	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
<b>Total</b>			<b>1,01,77,641.00</b>	<b>76,46,656.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.45%</b>	<b>0.00</b>	<b>0.00</b>	<b>25,30,985.00</b>	<b>0.00</b>	